

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

(Execution Application No. 41/2023)

In

Original Application No. 94/2021

In the matter of :

Haider Ali

...Applicant

Versus

Union of India & Ors.

...Respondent(s)

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Respondent/ Central Ground Water Authority

विनोद कुमार डौंडियाल / Vinod Kumar Dhaundiyal
 प्रशासक / Administrator
 केन्द्रीय भूमि जल प्राधिकरण / Central Ground Water Authority
 जल संसाधन, नदी विकास एवं गंगा संरक्षण
 Deptt. of Water Resources, River Development & Ganga Rejuvenation
 जल शक्ति मंत्रालय / Ministry of Jal Shakti
 भारत सरकार / Government of India

Filed by**Through**

New Delhi

Dated : 15.04.2026

GIGI.C. GEORGE**Advocate****Standing Counsel (UOI)****NATIONAL GREEN TRIBUNAL**

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M-981062531

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**COMPILATION OF REPLIES SUBMITTED BY RESPONDENTS/CRICKET
STADIUMS REGARDING MONTHLY AND YEARLY WATER USAGE FOR
GROUND IRRIGATION, INCLUDING PROPORTION OF STP TREATED AND
FRESH WATER USED – IN COMPLIANCE WITH ORDERS DATED 22.01.2026
PASSED BY THE HON'BLE TRIBUNAL.**

It is most respectfully showeth that:

1. The Hon'ble Tribunal vide its order dated 19.03.2025 directed the respondents/cricket stadiums to file additional reply disclosing monthly and yearly use of quantity of water required for irrigating the cricket grounds with proportion of STP treated water and fresh water. Para 5 of the order dated 19.03.2025 is reproduced hereunder :
"5. Full details relating to use of STP treated water or fresh water by all the respondents have not come record, therefore, we direct respondents/cricket stadiums to file additional reply within four weeks disclosing the monthly and yearly use of quantity of water for irrigating the ground, proportion of STP treated and fresh water used for the same. Report will also disclose bifurcation of proportion of fresh water such as ground water, supply from the municipality/UL.B any other source etc. Along with this report, respondents/cricket stadiums will also disclose if despite the scarcity of fresh water they intend to continue to use fresh water for irrigation of the grounds and the status of RWHS installed in the stadiums."
2. That thereafter the matter listed on 17.07.2025 and 13.10.2025 wherein the Hon'ble Tribunal directed the all stadiums/cricket associations to furnish their replies to the Counsel of the Central Ground Water Authority (CGWA) for compilation and submission of report in tabulated form.
3. That in pursuance to the above orders, responses received from the respondent Cricket Stadiums/Cricket Associations compiled by CGWA and submitted before Hon'ble

Tribunal in tabulated form vide its report dated 09.10.2025 (Paper Book Page Nos. 2421–2442) and 20.01.2026 (Paper Book Page No. 2689 to 2695).

4. That the matter further listed on 22.01.2026, wherein the Hon'ble Tribunal, after perusal of the report filed by the CGWA, vide para 4 of the order dated 22.01.2026 observed that *"It appears that IS Bindra Stadium, Mohali/Punjab Cricket Association is not inclined to comply with the orders of the Tribunal and without utilizing the STP treated water it intends to continue using the groundwater which has a serious adverse impact on the environment. Somewhat similar is the situation noted in respect of some other cricket associations also. The chart reflects that Jamtha, Nagpur/Vidarbha Cricket Association, Eden Gardens, Kolkata/The Cricket Association of Bengal, Chaudhary Bansi Lal Cricket Stadium, Lahli, Karyavattom Sports Facilities Limited, Kerala and ACA Stadium, Baraspara, Guwahati are using the groundwater"* and permitted the above stadiums/cricket associations to furnish their explanation with regard to the utilization of STP treated water before Hon'ble Tribunal.

Furthermore, Hon'ble Tribunal vide para 6 of the order dated 22.01.2026 directed remaining 12 stadiums/cricket associations, as shown below, to submit their responses within 6 weeks.

1. Saurashtra Cricket Association Stadium, Rajkot
2. Shaheed Veer Narayan Singh International Stadium, Raipur
3. Arun Jaitley Stadium, Delhi
4. MCA Cricket Stadium, Gahunje, Pune
5. Sawai Mansingh Stadium, Jaipur
6. Holkar Stadium, Indore, C/o Madhya Pradesh Cricket Association
7. Dr. DY Patil Stadium, Mumbai
8. Green Park Stadium, Kanpur
9. Bharat Ratna Shri Atal Bihari Vajpayee Ekana Cricket Stadium, Lucknow
10. Rajiv Gandhi International Stadium, Hyderabad
11. Himachal Pradesh Cricket Association Stadium, Dharamshala
12. Barabati Stadium, Cuttack

5. That, it is submitted that in compliance to directions of Hon'ble Tribunal, responses have only been received from 5 stadiums/cricket associations namely- **Saurashtra Cricket Association, Himachal Pradesh Cricket Association, Green Park Stadium, Madhya Pradesh Cricket Association & Maharashtra Cricket Association**. The details/information w.r.t the monthly and yearly use of quantity of water for irrigating the ground, proportion of STP treated and fresh water received from the stadiums/cricket associations is compiled and tabulated and annexed herein as **Annexure-1**.

6. That the CGWA via emails dated 07.04.2026 & 27.03.2026 (**Annexure-2**) requested remaining 7 stadiums, to submit their report at the earliest to CGWA for compilation and onward submission to Hon'ble Tribunal.

A list of the stadiums/cricket associations that have not complied with the directions of the Hon'ble Tribunal is appended below:

1. Shaheed Veer Narayan Singh International Stadium, Raipur
 2. Arun Jaitley Stadium, Delhi
 3. Sawai Mansingh Stadium, Jaipur
 4. Dr. DY Patil Stadium, Mumbai
 5. Bharat Ratna Shri Atal Bihari Vajpayee Ekana Cricket Stadium, Lucknow
 6. Rajiv Gandhi International Stadium, Hyderabad
 7. Barabati Stadium, Cuttack
7. It is further most respectfully prayed that this Hon'ble Tribunal may be pleased to issue appropriate directions to the non-compliant cricket stadiums to ensure strict compliance with the orders passed by this Hon'ble Tribunal, and to pass such other or further orders as this Hon'ble Tribunal may deem fit and proper.

Respondent/ Central Ground Water Authority


15/06/2026

Filed by

बिनोद कुमार ढोड्डियाल / Vinod Kumar Dhaundyal
प्रशासक / Administrator

केन्द्रीय मृमि जल प्राधिकरण / Central Ground Water Authority
जल संसाधन, नदी विकास एवं गंगा संरक्षण
Deptt of Water Resources, River Development & Ganga Rejuvenation
जल शक्ति मंत्रालय / Ministry of Jal Shakti
भारत सरकार / Government of India

Through

New Delhi
Dated : 15.04.2026



GIGI.C. GEORGE

Advocate

Standing Counsel (UOI)

NATIONAL GREEN TRIBUNAL

Email: gigicgeorge.adv42@yahoo.in

M-9810625315

Annexure-1

Name of Association /Stadium	Monthly Status				Yearly Status				Remarks	Reference Paper Book page number/Advance copy to CGWA
	Use of water for irrigating the ground/green belt	Proportion of STP treated	Proportion of Fresh Water		Use of water for irrigating the ground/green belt	Proportion of STP treated	Proportion of Fresh Water			
			Ground Water	Supply from other sources			Ground Water	Supply from other sources		
Saurashtra Cricket Association /Niranjan Shah Stadium	2046.00	208.30	1837.10	Nil	18377.00	625.00	18377.00	Nil	As installation of STP is not practically feasible the Saurashtra Cricket association (SCA) signed an MoU with the Rajkot Municipal Corporation (RMC) for supplying treated water to maintain the Niranjan Shah Cricket Stadium, wherein it has been decided that RMC will provide 1 lakh litres per day of treated water from the Madhapar STP, which will largely meet the stadium's water requirements for its ground and outfield.	2725-2731
Maharashtra Cricket Association	Maharashtra Cricket Association vide its letter dated 31.03.2026 informed CGWA that:									
	1. Col Shashikant Dalvi (Retd.) an environmental consultant, has been appointed by MCA as a green consultant to address the recommendations of the court order of National Green Tribunal M.A No. 16/2023 to M.A No. 18/2023 in original application No. 94/2021.									
	2. We have implemented Rainwater harvesting project at MCA international stadium, Gahunje, Pune. The photos of RWH project implemented at the stadium are attached herewith for your information.									
	3. During the cricket matches we create awareness about water conservation and green initiatives including taking a pledge to save water. The slogans and pledge which are used to create awareness are attached for your information.									
	4. For circular use of water we are in the process of constructing a STP plant and once completed, the STP treated water will be used for the water requirement of the stadium. Copy of letter is enclosed as Annexure-1(i) .									
Madhya Pradesh Cricket Association / Holkar Stadium	381 to 487 KL	Nil	381 KL	Nil	4572 to 5844	Nil	4572 to 5844	Nil	Water uses from Feb, 2024 to Jan, 2026. RWHS installed since 2006.	2769-2776
Green Park Stadium, Kanpur	Approx 732.43 m3/month	Nil	732.43	Nil	8,789.16	Nil	8,789.16	Nil	6 Number recharge pits provided for rain water recharge.	Annexure 1 (ii)
Himachal Pradesh Cricket Association	85.585 KL	Nil	82.585 KL	July, Aug, Sept, Feb, March (from rain fall)	800KL	Nil	578.095 KL	July, Aug, Sept, Feb, March (from rain fall)	RWH tank having capacity 2,20,000 Ltr installed.	2732-2768

**MAHARASHTRA CRICKET ASSOCIATION**

5

(Affiliated to The Board of Control for Cricket in India 10-1-37),
(Registered Under Societies Reg. Act, 1860) (Maharashtra 565/Pune),
(Registered Under Bombay Public Trust Act, 1950 Reg. No. F-1042/Pune).

GSTIN 27AAATM2192D1ZS

Contact 020-2995 3586 | 020-2995 3587

Email cricketmaharashtra@yahoo.com

Date :31/03/2026

To,

Central Ground Water Authority (Legal Cell)

Ministry of Jal shakti , Govt. Of India , 18/11,
Jamnagar House, Mansingh Road, New Delhi -110011

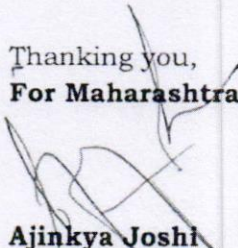
Subject : Compliance with the order dated 22.01.2026 passed in E.A No. 41/2023/PB titled ' Haida Ali Vs UOI& Ors' – reg and your mail dated 27/03/2026.

Dear Madam/Sir

We would like to inform you that we have already stated the progress that has been made vide our letter, Ref no: MHCA/NGT/01 dates 06/11/2023. We would like to restate the actions taken by us to address the issues mentioned in the NGT order:

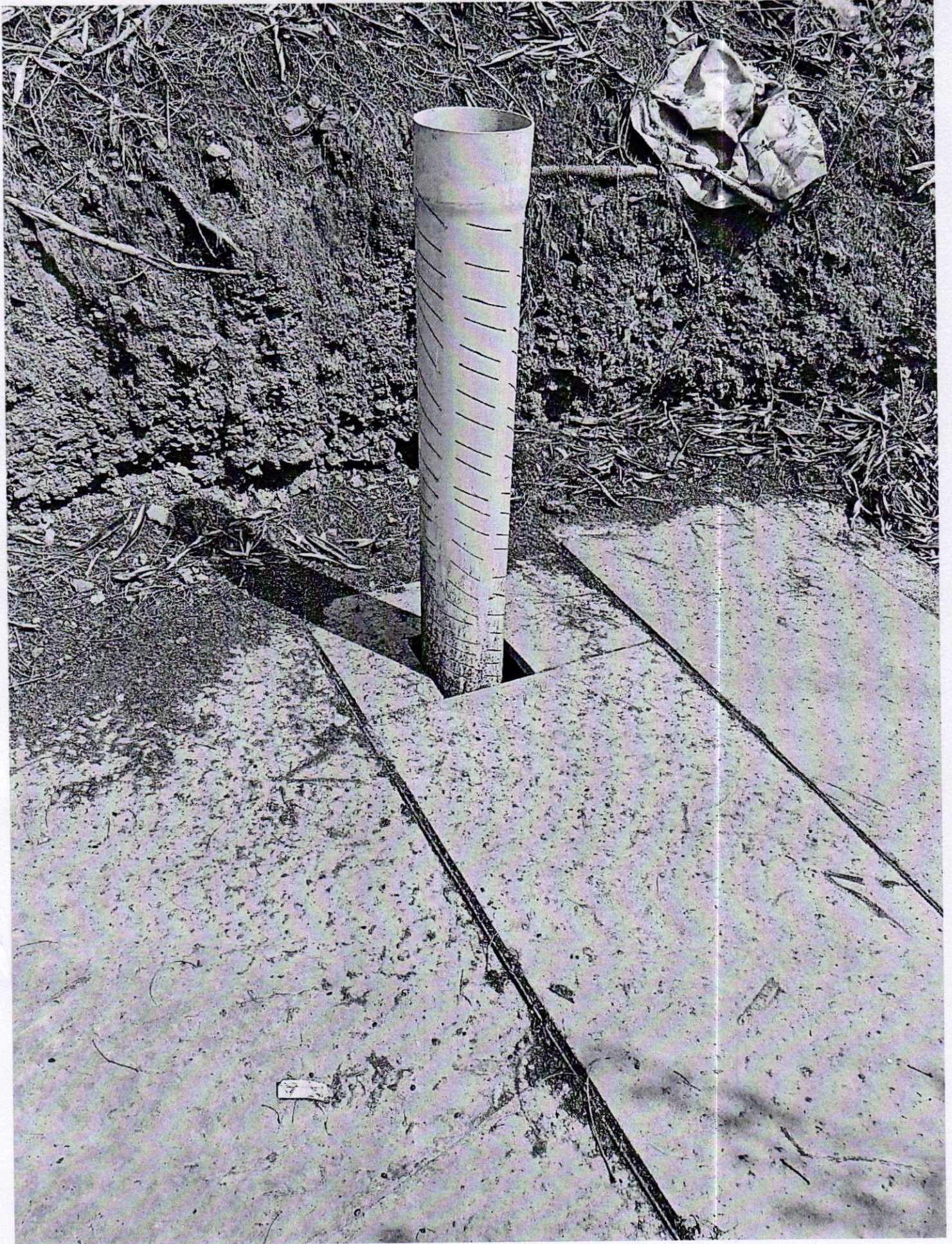
1. Col Shashikant Dalvi (Retd.) an environmental consultant, has been appointed by MCA as a green consultant to address the recommendations of the court order of National Green Tribunal M.A No. 16/2023 to M.A No. 18/2023 in original application No. 94/2021.
2. We have implemented Rainwater harvesting project at MCA international stadium, Gahunje, Pune. The photos of RWH project implemented at the stadium are attached herewith for your information.
3. During the cricket matches we create awareness about water conservation and green initiatives including taking a pledge to save water. The slogans and pledge which are used to create awareness are attached for your information.
4. For circular use of water we are in the process of constructing a STP plant and once completed, the STP treated water will be used for the water requirement of the stadium.

Thanking you,

For Maharashtra Cricket Association
Ajinkya Joshi

Chief Executive Officer





2990

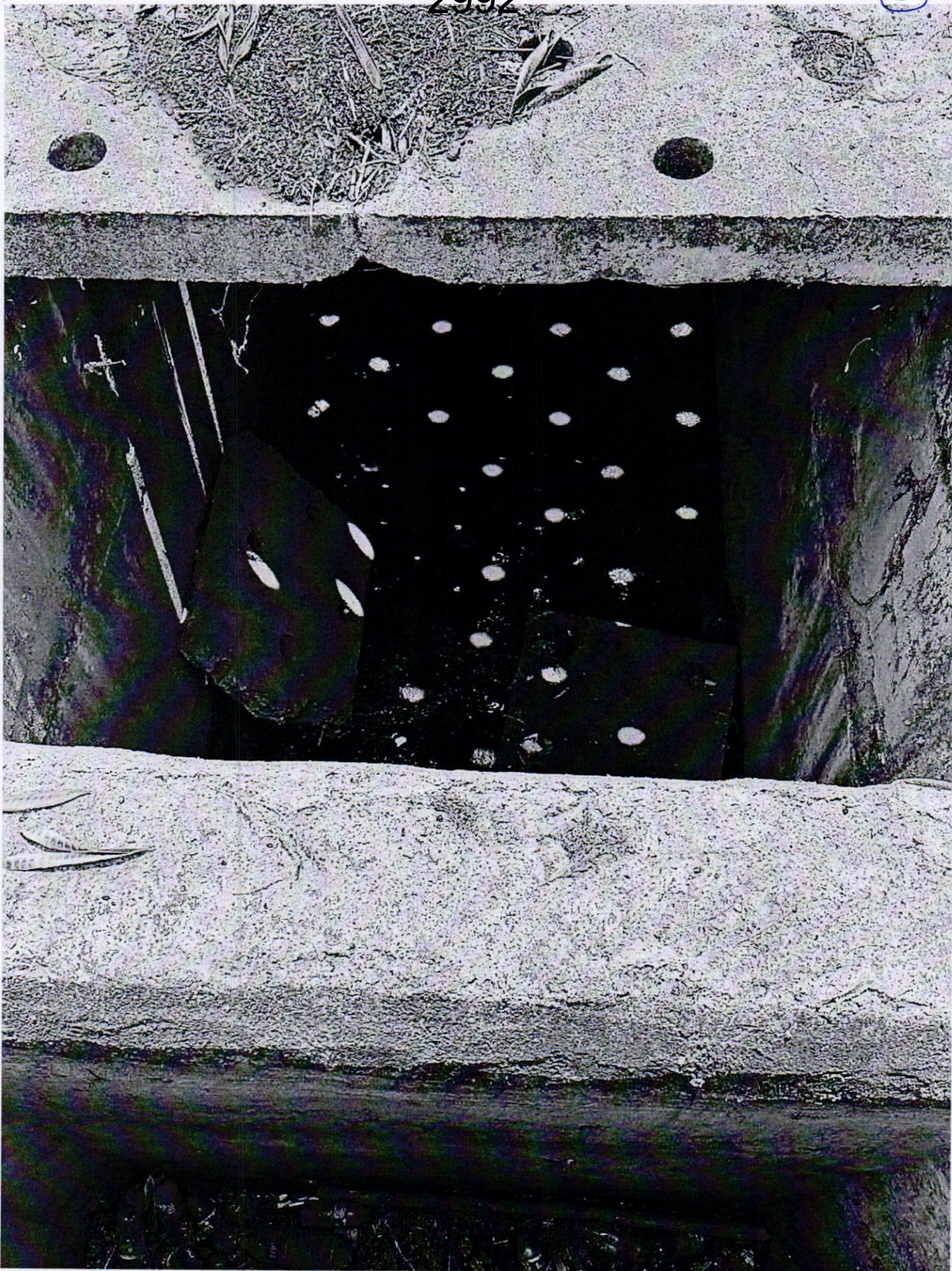
7





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Consolidated information w.r.t Monthly and yearly use of quantity of water required for irrigating the cricket grounds, proportion of STP treated water and fresh water										
Name of Stadium/ Cricket Association (Respondent)	Monthly Status				Yearly Status:				Status of RWHS Installed	Remarks
	Use of water for irrigating the ground/green belt	Proportion of STP treated	Proportion of Fresh Water		Use of water for irrigating the ground/green belt	Proportion of STP treated	Proportion of Fresh			
			Ground Water	Supply from other sources			Ground Water	Supply From other Sources		
UTTAR PRADESH CRICKET ASSOCIATION (Green Park International Cricket Stadium, Kanpur)	Approx 732.43 m ³ /month	Nil	Nil	Nil	8,789.16	Nil	8,789.16	Nil	6 Number recharge pits provided for rain water recharge	Nil

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<https://mail.mgovcloud.in/zm/?fromService=wp&wpVersion=1c26e820396283d80307&canAddO...>**CGWA Legalcell** <cgwa-legalcell@gov.in >

Tue, 07 Apr 2026 5:29:54 PM +0530

To "akc1967"<akc1967@grmail.com>,"dkroy1671"<dkroy16.71@gmail.com>,"rca"<rca@cricketrajasthan.in>,"sanjivdongre"<sanjiv.dongre@dypatil.edu>,"dydirectorsports"<dydirectorsports@gmail.com>,"srikanthoiadri"<srikanth.oiadri@gmail.com>,"cco"<cco@odishacricket.in>,"ekana"<ekana@ekana.com>

Cc "Pratul Saxena"<mcgwa-cgwb@gov.in>,"Dr. Prabir Kumar Naik"<rdcgwa-cgwb@nic.in>,"VINOD KUMAR DHAUNDIYAL"<vk.dhaundiyl-cgwb@gov.in>,"gigicgeorge adv42"<gigicgeorge.adv42@yahoo.in>

महोदया /महोदय,

This is in continuation of the trailing mails. The CGWA, vide email dated 27.03.2026, had requested the remaining 12 respondents/cricket associations who have not yet submitted their responses to CGWA w.r.t the monthly and yearly quantity of water required for irrigation of cricket grounds, along with the proportion of STP-treated water and fresh water used. However, responses have been received only from the Maharashtra Cricket Association, Himachal Pradesh Cricket Association, Madhya Pradesh Cricket Association, Green Park Stadium & Saurashtra Cricket Association.

It is hereby informed that a last opportunity is being given to all the remaining stadiums/cricket associations to submit their responses to the CGWA, failing which the CGWA shall be constrained to file its reply before the Hon'ble Tribunal within the stipulated time.

Accordingly, all the remaining stadiums/cricket associations who still have not provided their response/reply to CGWA, are directed to furnish their responses to the this office by tomorrow, i.e., 08.04.2026, by 4:00 PM.

The matter is listed on 16.04.2026. The issue may be accorded topmost priority.

संश्लेष/Regards

O/o सदस्य सचिव Member Secretary,

केंद्रीय भूजल प्राधिकरण(लीगल सेल)/ Central Ground Water Authority (Legal Cell)

जल शक्ति मंत्रालय, भारत सरकार /Ministry of Jal Shakti, Govt. of India

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली-110011/

18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Ph- (011) 23383824; Fax- (011) 23382051;

e-mail: cgwa@nic.in; cgwa-legalcell@gov.in

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Phone : 020 29953586 / 29953587
E-mail Id : cricketmaharashtra@yahoo.com

On Friday, March 27, 2026 at 01:20:41 PM GMT+5:30, CGWA Legalcell <cgwa-legalcell@gov.in> wrote:

महोदया /महोदय,

Please find attached herewith the order dated 22.01.2026, passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in the captioned matter. Wherein, the Hon'ble Tribunal, vide paras 6 and 7 of the said order, has imposed a cost of ₹5,000/- each upon the 12 cricket associations that have not submitted their replies to CGWA. Subject to the deposit of the said cost, these 12 cricket associations have been granted six weeks' time to furnish a copy of their replies to CGWA.

Accordingly, all cricket associations/stadiums that have not yet submitted their replies/responses to CGWA are hereby directed to submit the same at the earliest or latest by 31.03.2026 to this office.

The matter is listed on **16.04.2026**. Topmost Priority Be Accorded.

सन्नेह/Regards

O/o सदस्य सचिव Member Secretary,
केंद्रीय भूजल प्राधिकरण(लीगल सेल)/ Central Ground Water Authority (Legal Cell)
जल शक्ति मंत्रालय, भारत सरकार /Ministry of Jal Shakti, Govt. of India
18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली-110011/
18/11, Jamnagar House, Mansingh Road, New Delhi-110011
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